

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.432

**IA/4273/ND/2022, IA/3857/ND/2022,
IA/3156/ND/2022, IA/4158/ND/2022,
IA/4844/ND/2022 IN IB/460/ND/2020**

IN THE MATTER OF:

M/s. KDH Travels Pvt. Ltd.	...	Applicant
Versus		
M/s. India Sports Flashes Pvt. Ltd.	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 21.03.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant/RP : Adv. Prabhat Ranjan Singh
For the Respondent : Adv. Aagam Jain, Adv. Mohd Asif in
IA/4158/ND/2022 for R-2, Sh Sandeep Singh
For the Raman Raheja : Adv. Vidit Garg

**(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)
ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **29.04.2024**.

**Sd/-
(Court Officer)**